

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 36/82-ALC4/2010 MEETING DATE : 07.12.2010

The Meeting No.36/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 07.12.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri Jasbir Singh, IA, Department of C&PC
3. Shri A.K. Sinha, Asstt. Director, Pharmexcil
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 34/82 dated 23.11.2010 and 35/82 dated 30.11.2010 were ratified by the Committee.

Case No. B-298	M/s Prachi Pharmaceuticals Pvt. Ltd.
Norms Committee Meeting No. 36/11	F.No.01/83/050/01323/AM09/DES-III F.No.01/82/162/01008/AM10/DES-III
Meeting Date 07.12.2010	RLA F. No. 03/95/040/00723/AM09 RLA F. No. 03/95/040/00404/AM07
Adv. Lic. No.0310508539 dated 20.02.2009 Adv. Lic. No.0310390437 dated 28.07.2006	
Committee considered case as per agenda. The representative of the firm appeared for personal hearing before the Committee and explained the case. He explained that the norms fixed by NC are for the export product Povidone Iodine 20% Solution while their export product is Povidone Iodine 20% Powder. After detailed deliberations and in consultation with technical authorities present in meeting, Committee decided to forward a copy of representation of the firm to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 01.02.2011.	

Case No. B-299	M/s Cipla Ltd.
Norms Committee Meeting No. 36/11	F.No.01/82/050/00110/AM09/DES-III
Meeting Date 07.12.2010	RLA F. No. 03/94/040/01099/AM08
Adv. Lic. No.0310459961 dated 04.02.2008	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/255/2008/PI-III dated 17.03.2009, decided to allow import of 2nd item	

namely Butyl Acetate to the extent of 2.09 kg/kg of Stavudine without any other change in the decision taken in 18/82 meeting held on 29.07.2008.

RA concerned may take further necessary action as per above decision of NC.

Case No. B-300	M/s Global Calcium Pvt. Ltd.			
Norms Committee Meeting No. 36/11	F.No.01/82/050/00398/AM09/DES-III			
Meeting Date 07.12.2010	RLA F. No. 07/24/040/00884/AM08			
Adv. Lic. No.0710056844 dated 09.04.2008				
Committee considered case as per agenda and in light of earlier decision taken in 20/11 meeting held on 17.08.2010 and Production and Consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Gluconate-Injectable Grade USP	1 kg	1.	Calcium Gluconate (Oral Grade)	1.09 kg
Calcium Lactate Gluconate	1 Kg.	1.	Calcium Gluconate (Oral Grade)	0.57 kg
Calcium Boro Gluconate	1 kg.	1.	Calcium Gluconate (Oral Grade)	0.946 kg
Calcium Glubionate	1 kg.	1.	Calcium Gluconate (Oral Grade)	0.430 kg
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 15/82 meeting held on 08.07.2008 may be treated as withdrawn.				

Case No. B-301	M/s Global Calcium Pvt. Ltd.			
Norms Committee Meeting No. 36/11	F.No.01/82/050/00397/AM09/DES-III			
Meeting Date 07.12.2010	RLA F. No. 07/24/040/00883/AM08			
Adv. Lic. No.0710056843 dated 09.04.2008				
Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Ascorbate	1 Kg.	1.	Ascorbic Acid	0.987 kg
Zinc Ascorbate	1 Kg.	1.	Ascorbic Acid	0.942 kg
Calcium Ascorbate	1 Kg.	1.	Ascorbic Acid (any grade)	1.229 kg
Magnesium Ascorbate	1 Kg.	1.	Ascorbic Acid	1.045 kg
Potassium Ascorbate	1 Kg.	1.	Ascorbic Acid	0.913 kg

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 54/82 meeting held on 31.03.2009 may be treated as withdrawn.

Case No. B-302	M/s Global Calcium Pvt. Ltd.
Norms Committee Meeting No. 36/11	F.No.01/82/050/00547/AM09/DES-III
Meeting Date 07.12.2010	RLA F. No. 07/24/040/00108/AM09
Adv. Lic. No.0710057896 dated 13.06.2008	
Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to enhance the quantity of Zinc Gluconate Granular to the extent of 1.03 kg/kg of export product without any other change in the decision taken in 18/82 meeting held on 29.07.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-303	M/s Atul Ltd.			
Norms Committee Meeting No. 36/11	F.No.01/82/162/00730/AM11/DES-III			
Meeting Date 07.12.2010	RLA F. No. 08/24/040/00141/AM06			
Adv. Lic. No.0810052247 dated 23.11.2005				
Committee considered case as per agenda and in light of earlier decision taken in 06/09 meeting held on 07.05.2008 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Reactive Diluent Lapox	1 Kg.	1.	Epichlorohydrin	0.920 kg
		2.	Phenol	0.941 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-304	Jt. DGFT, CLA, New Delhi
Norms Committee Meeting No. 36/11	F.No.01/82/162/00583/AM11/DES-III
Meeting Date 07.12.2010	
Committee decided to defer case for 04.01.2011 for comments of Department of Pharmaceuticals and DCGI.	

Case No. B-305	M/s Grand Organics Pvt. Ltd.
Norms Committee Meeting No. 36/11	F.No.01/82/050/00867/AM07/DES-III
Meeting Date 07.12.2010	RLA F. No. 17/24/040/00010/AM07

Adv. Lic. No.1710000821 dated 30.07.2004

Committee considered case as per agenda and in light of written comments of Department of C&PC dated 07.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Grand TCW (Stearic Diethanolamine)	1 Kg.	1.	Stearic Acid	0.800 kg
		2.	Ethylene Oxide	Not allowed
		3.	Di-Ethanolamine	0.16 kg
		4.	Sagtex JSA (Foam Control Agent)	0.01 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-306

M/s Alembic Ltd.

Norms Committee Meeting No. 36/11

F.No.01/82/050/00410/AM08/DES-III

Meeting Date 07.12.2010

RLA F. No. 34/24/040/00070/AM08

Adv. Lic. No.3410019349 dated 02.08.2007

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/115/2010-PI-(Norms) dated 11.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Coated Granules (28% to 44%, as per DML)	1 KG	1.	Clarithromycin	Net Content (as per DML) +1% WASTAGE OR Its raw material as per SION A-2263 on pro-rata basis.

RA concerned may take further necessary action as per above decision of NC.

Case No. B-307

M/s Grand Organics Pvt. Ltd.

Norms Committee Meeting No. 36/11

F.No.01/82/050/01044/AM07/DES-III

Meeting Date 07.12.2010	RLA F. No. 17/24/040/00046/AM07			
Adv. Lic. No.1710001431 dated 26.09.2006				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/114/2007/Ch.II dated 27.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Grand AP05 Colourless Clear Liquid containing 50% of 2 Ethyl Hexyl Phosphate and 10% of Propylene Glycol	1 Kg.	1.	2 Ethyl Hexanol	0.372 kg
		2.	Phosphorous Pentoxide	0.137 kg
		3.	Propylene Glycol	0.100 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-308	M/s MSN Pharma Pvt. Ltd.
Norms Committee Meeting No. 36/11	F.No.01/82/050/00191/AM11/DES-III
Meeting Date 07.12.2010	RLA F. No. 09/24/040/00039/AM11
Adv. Lic. No.0910041949 dated 06.05.2009	
Committee decided to defer case for 04.01.2011 for comments of Department of Pharmaceuticals.	

Case No. B-309	M/s MSN Pharma Pvt. Ltd.
Norms Committee Meeting No. 36/11	F.No.01/82/050/00708/AM10/DES-III
Meeting Date 07.12.2010	RLA F. No. 09/24/040/00124/AM10
Adv. Lic. No.0910038853 dated 07.08.2009	
Committee decided to defer case for 04.01.2011 for comments of Department of Pharmaceuticals.	

Case No. B-310	M/s Gopinath Chem-tech Ltd.
Norms Committee Meeting No. 36/11	F.No.01/82/050/01215/AM10/DES-III
Meeting Date 07.12.2010	RLA F. No. 08/24/040/00313/AM10
Adv. Lic. No.0810087248 dated 11.03.2010	
Committee decided to defer case for 04.01.2011 for comments of Department of C&PC.	

1	Case No.:7/8/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00102/AM10/	RLA File :07/24/040/00053/AM10/	Lic.No/Date:0710064718 13.05.2009	Defer Date:01.02.2011
	Decision :Committee considered case as per agenda and observed that the technical details called from the firm have been received and the reply received from the firm alongwith a copy of application has been forwarded to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 01.02.2011.			

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Case No.:9/13/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved	
HQ File :01/82/050/00149/AM10/	RLA File :03/94/040/00063/AM10/	Lic.No/Date:0310522513 03.06.2009		
Decision : Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise Authority and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Secura Protective Ointment (Product Code 59431500, 59431579 and 59431600)	100 Kg	1.	Petrolatum White Fonoline (WF)	98.789 kg
		2.	Clove Oil (Clove Bud Oil)	0.300 kg
		3.	Vitamin A & D3 in Corn Oil	0.01 kg
		4.	D & C Green Colour 6	0.001 kg
The above norms have been fixed for regularization purpose only and no repeat Advance Authorisation may be issued.				
RLA concerned may take further necessary action as per above decision of NC.				

3	Case No.:14/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00642/AM10/	RLA File :09/24/040/00262/AM10/	Lic.No/Date:0910039756 29.10.2009	Defer Date:04.01.2011
	Decision :Committee decided to defer case for 04.01.2011 for comments of Department of Pharmaceuticals.			

4	Case No.:27/34/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00672/AM10/	RLA File :09/24/040/00310/AM10/	Lic.No/Date:0910039804 05.11.2009	Defer Date:01.02.2011
	Decision :Committee decided to remind the firm to furnish Production and Consumption data certified by Central Excise Authority. Accordingly, case was deferred for 01.02.2011.			

5	Case No.:46/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/01109/AM10/	RLA File :03/94/040/00685/AM10/	Lic.No/Date:0310550099 09.12.2009	Defer Date:04.01.2011
	Decision :Committee decided to remind Ministry of Environment and Forests for their NOC/comments. Accordingly, case was deferred for 04.01.2011.			

6	Case No.:87/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/01003/AM10/	RLA File :03/94/040/00820/AM10/	Lic.No/Date:0310552364 23.12.2009	Defer Date:04.01.2011
	Decision : Committee decided to remind Ministry of Environment and Forests for their NOC/comments. Accordingly, case was deferred for 04.01.2011.			

7	Case No.:3/43/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00877/AM10/	RLA File :03/94/040/00784/AM10/	Lic.No/Date:0310554371 08.01.2010	Defer Date:04.01.2011
	Decision : Committee decided to defer case for 04.01.2011 for comments of Department of Pharmaceuticals.			

8	Case No.:16/49/82-ALC4/2009	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/01151/AM10/	RLA File :08/24/040/00322/AM10/	Lic.No/Date:0810086636 18.02.2010	Defer Date:01.02.2011
	Decision :Committee considered case as per agenda and observed that the firm has been requested to furnish technical information vide letter dated 02.12.2010. It was therefore, decided to defer case for 01.02.2011 for reply from the firm.			

9	Case No.:17/50/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/01171/AM10/	RLA File :05/24/040/00486/AM10/	Lic.No/Date:0510259472 25.02.2010	Defer Date:01.02.2011
	Decision :Committee decided to remind the firm to furnish technical details as per Appendix 33. Accordingly, case was deferred for 01.02.2011.			

10	Case No.:26/50/82-ALC4/2009	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/01180/AM10/	RLA File :34/24/040/00208/AM10/	Lic.No/Date:3410026508 02.03.2010	Defer Date:01.02.2011

Decision :Committee considered case as per agenda and observed that the technical information called from the firm have been received and the same alongwith the copy of application have been sent to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 01.02.2011.

11	Case No.:28/50/82-ALC4/2009	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/01182/AM10/	RLA File :09/24/040/00446/AM10/	Lic.No/Date:0910041147 03.03.2010	Defer Date:01.02.2011
	Decision : Committee considered case as per agenda and observed that the technical information called from the firm have been received and the same alongwith the copy of application have been sent to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 01.02.2011.			

12	Case No.:52/9/82-ALC4/2010	Party Name:GRANULES INDIA LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00267/AM11/	RLA File :09/24/040/00495/AM10/	Lic.No/Date:0910041156 03.03.2010	Defer Date:01.02.2011
	Decision :Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

13	Case No.:1/1/82-ALC4/2010	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/01232/AM10/	RLA File :05/24/040/00501/AM10/	Lic.No/Date:0510260909 22.03.2010	Defer Date:04.01.2011
	Decision : Committee decided to defer case for 04.01.2011 for comments of Department of C&PC.			

14	Case No.:47/2/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/01281/AM10/	RLA File :07/24/040/00488/AM10/	Lic.No/Date:0710070729 30.03.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

15	Case No.:22/9/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved
	HQ File :01/82/050/00237/AM11/	RLA File :03/94/040/01136/AM10/	Lic.No/Date:0310567221 30.03.2010	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/9/2005-Ch.II dated 26.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export Product		Export Qty.		

		Sl.No.	Import items	Qty. allowed
Astrolide in Dipropylene Glycol Main Total Astrolide content 62.5% minimum	1 kg	1.	Isoamylene	0.380 kg
		2.	Propylene Oxide	0.280 kg
		5.	Paraformaldehyde	0.088 kg
		4.	Dipropylene Glycol	0.350 kg
RA concerned may take further necessary action as per above decision of NC.				

16	Case No.:35/2/83-ALC1/2010	Party Name:ADVY CHEMICAL	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/83/050/00035/AM11/	RLA File :03/94/040/01124/AM10/	Lic.No/Date:0310568188 06.04.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Bio-technology.			

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Case No.:25/8/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved	
HQ File :01/82/050/00214/AM11/	RLA File :09/24/040/00540/AM10/	Lic.No/Date:0910042034 14.05.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/68/2010-Ch.II dated 07.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Dantuff-C (Climbazole)	1 kg	1.	Chloro Ether Ketone (1, Chloro,(4-Chlorophenoxy 3,3-Dimethyl 2-Butanone)	1.12 kg
		2.	Imidazole	0.291 kg
		3.	Potassium Carbonate	0.600 kg
RA concerned may take further necessary action as per above decision of NC.				

18	Case No.:6/22/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED		Meet No/Date:36/82-ALC4/2010 07.12.2010		Status:Case Approved	
	HQ File :01/82/050/00659/AM11/	RLA File :09/24/040/00070/AM11/		Lic.No/Date:0910042126			

			25.05.2010	
	Decision :Withdrawn as the case has already been approved by NC in 30/82 meeting held on 26.10.2010.			
19	Case No.:7/22/82-ALC4/2010	Party Name:BIOLOGICAL E LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00660/AM11/	RLA File :09/24/040/00042/AM11/	Lic.No/Date:0910042127 25.05.2010	Defer Date:04.01.2011
	Decision : Committee decided to defer case for 04.01.2011 for comments of Department of Pharmaceuticals.			
20	Case No.:6/26/82-ALC4/2010	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00824/AM11/	RLA File :09/24/040/00567/AM10/	Lic.No/Date:0910042108 25.05.2010	Defer Date:04.01.2011
	Decision : : Committee decided to defer case for 04.1.2011 for comments of Department of Pharmaceuticals.			
21	Case No.:7/26/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00825/AM11/	RLA File :09/24/040/00061/AM11/	Lic.No/Date:0910042109 25.05.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			
22	Case No.:8/26/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00826/AM11/	RLA File :09/24/040/00060/AM11/	Lic.No/Date:0910042112 25.05.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			
23	Case No.:21/26/82-ALC4/2010	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00839/AM11/	RLA File :09/24/040/00550/AM10/	Lic.No/Date:0910042135 25.05.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for Production and Consumption data certified by Central Excise Authority to be sent by the firm.			
24	Case No.:30/14/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred

HQ File :01/82/050/00392/AM11/	RLA File :07/24/040/00037/AM11/	Lic.No/Date:0710071792 26.05.2010	Defer Date:04.01.2011
Decision :Committee decided to call from the firm Production and Consumption data certified by Central Excise Authority. Accordingly, case was deferred for 04.01.2011.			

25	Case No.:31/14/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00393/AM11/	RLA File :07/24/040/00035/AM11/	Lic.No/Date:0710071909 31.05.2010	Defer Date:04.01.2011
	Decision : Committee decided to call from the firm Production and Consumption data certified by Central Excise Authority. Accordingly, case was deferred for 04.01.2011.			

26	Case No.:12/22/82-ALC4/2010	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved									
	HQ File :01/82/050/00665/AM11/	RLA File :31/24/040/00026/AM11/	Lic.No/Date:3110043418 31.05.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/56/2007-Ch.II dated 03.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Aqueous Solution of Polymaleic Acid (Active content:47-53%) Modified Polymaleic Acid</td><td>1 kg</td><td>1.</td><td>Maleic Anhydride</td><td>0.316 kg</td></tr> </tbody> </table> Note: Acrylic Acid and Hydrogen Peroxide 50% are not recommended as their role in the process is not clear. RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Aqueous Solution of Polymaleic Acid (Active content:47-53%) Modified Polymaleic Acid	1 kg	1.	Maleic Anhydride
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Aqueous Solution of Polymaleic Acid (Active content:47-53%) Modified Polymaleic Acid	1 kg	1.	Maleic Anhydride	0.316 kg									

27	Case No.:11/26/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved
	HQ File :01/82/050/00829/AM11/	RLA File :09/24/040/00080/AM11/	Lic.No/Date:0910042155 31.05.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2010-Ch.II dated 07.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Vivinol (4-N Butyl Resorcinol or 4-Butyl-1,3-Dihydroxy Benzene)	1 Kg.	1.	Resorcinol	2.42 kg
		2.	4 (N) Butyric Acid	2.54 kg
		3.	Zinc Chloride Anhydrous	1.00 kg
		4.	Toluene	1.00 kg
		5.	Hexane	1.00 kg
		6.	Isopropyl Alcohol	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

28	Case No.:6/19/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00591/AM11/	RLA File :09/24/040/00064/AM11/	Lic.No/Date:0910042200 01.06.2010	Defer Date:04.01.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

29

Case No.:12/18/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved	
HQ File :01/82/050/00555/AM11/	RLA File :03/94/040/00228/AM11/	Lic.No/Date:0310577783 08.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/127/2010-PI(Norms) dated 18.10.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Prasugrel Hcl	1 Kg.	1.	Cyclopropyl-2-Fluorobenzyl Ketone	2.26 kg
		2.	5,6,7,7A-Tetrahydrothieno(3,2-C) Pyridine-2(4H)-One Hcl	2.88 kg
RA concerned may take further necessary action as per above decision of NC.				

30	Case No.:31/22/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved
	HQ File :01/82/050/00684/AM11/	RLA File :34/24/040/00021/AM11/	Lic.No/Date:3410027202 10.06.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/69/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefepime for Injection	1 Kg.	1.	Cefepime Hcl non sterile	0.655 kg
		2.	L-Arginine	0.37 kg
		3.	Acetone	1.816 kg
		4.	Methanol	1.134 kg
		5.	Activated Carbon	0.034 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:14/18/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved
HQ File :01/82/050/00557/AM11/	RLA File :03/94/040/00180/AM11/	Lic.No/Date:0310578576 11.06.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/9/2005-Ch.II dated 26.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Astrolide in Dipropylene Glycol Main Total Astrolide content 62.5% minimum	1 kg	1.	Isoamylene	0.380 kg
		2.	Propylene Oxide	0.280 kg
		5.	Paraformaldehyde	0.088 kg
		4.	Dipropylene Glycol	0.350 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:19/15/82-ALC4/2010	Party Name:S.M. CHEMICALS	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved
HQ File :01/82/050/00456/AM11/	RLA File :03/95/040/00179/AM11/	Lic.No/Date:0310578621 14.06.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/64/2010-Ch.II dated 29.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
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Tris (Tridecyl Phosphite)	1 Kg.	1.	Phenol	0.0558 kg
		2.	Tridecyl Alcohol	0.975 kg
		3.	Phosphorus Trichloride	0.229 kg

RA concerned may take further necessary action as per above decision of NC.

33

Case No.:34/15/82-ALC4/2010	Party Name:S.M. CHEMICALS	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved	
HQ File :01/82/050/00471/AM11/	RLA File :03/95/040/00181/AM11/	Lic.No/Date:0310578751 14.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/64/2010-Ch.II dated 29.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2 Ethyl Hexyl Diphenyl Phosphite	1 Kg.	1.	Phenol	0.604 kg
		2.	Phosphorus Trichloride	0.424 kg
		3.	Ethyl Hexanol	0.386 kg
RA concerned may take further necessary action as per above decision of NC.				

34	Case No.:10/18/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00553/AM11/	RLA File :13/24/040/00007/AM11/	Lic.No/Date:1310032417 14.06.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

35	Case No.:11/18/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00554/AM11/	RLA File :13/24/040/00012/AM11/	Lic.No/Date:1310032416 14.06.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

36	Case No.:12/26/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00830/AM11/	RLA File :09/24/040/00093/AM11/	Lic.No/Date:0910042310 14.06.2010	Defer Date:01.02.2011

Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.

37	Case No.:13/26/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00831/AM11/	RLA File :09/24/040/00097/AM11/	Lic.No/Date:0910042361 16.06.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

38	Case No.:24/18/82-ALC4/2010	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00567/AM11/	RLA File :03/95/040/00196/AM11/	Lic.No/Date:0310579194 17.06.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

39	Case No.:77/22/82-ALC4/2010	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved
	HQ File :01/82/050/00730/AM11/	RLA File :03/94/040/00254/AM11/	Lic.No/Date:0310579381 17.06.2010	
	Decision :Withdrawn as the case has already been approved by NC in 34/82 meeting held on 23.11.2010.			

40	Case No.:14/26/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00832/AM11/	RLA File :09/24/040/00088/AM11/	Lic.No/Date:0910042382 17.06.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

41	Case No.:35/22/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved
	HQ File :01/82/050/00688/AM11/	RLA File :08/24/040/00071/AM11/	Lic.No/Date:0810089869 21.06.2010	
	Decision : Withdrawn as the case has already been approved by NC in 34/82 meeting held on 23.11.2010.			

42	Case No.:59/22/82-ALC4/2010	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00712/AM11/	RLA File :35/24/040/00018/AM11/	Lic.No/Date:3510030697 21.06.2010	Defer

Decision : Committee considered case as per agenda and in light of written comments of DIPP dated 07.12.2010, decided to call for the following information from the firm:-

Date: 01.02.2011

1. Details of indigenous input along with their quantity.
2. Net quantity of inport item in export in weight basis.
3. Manufacturing Process in detail.
4. Technical specification of import item.

Accordingly, case was deferred for 01.02.2011.

43	Case No.:23/18/82-ALC4/2010	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved									
	HQ File :01/82/050/00566/AM11/	RLA File :34/24/040/00066/AM11/	Lic.No/Date:3410027335 24.06.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/79/2010-Ch.II dated 23.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Methyl Triphenyl Phosphonium Bromide</td><td>1 Kg.</td><td>1.</td><td>Triphenyl Phosphine</td><td>0.886 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Methyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Triphenyl Phosphine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Methyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Triphenyl Phosphine	0.886 kg									
RA concerned may take further necessary action as per above decision of NC.													

44	Case No.:26/31/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00951/AM11/	RLA File :09/24/040/00081/AM11/	Lic.No/Date:0910042501 25.06.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

45	Case No.:28/31/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00953/AM11/	RLA File :09/24/040/00083/AM11/	Lic.No/Date:0910042514 25.06.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

46	Case No.:56/22/82-ALC4/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00709/AM11/	RLA File :03/94/040/00282/AM11/	Lic.No/Date:0310581151	Defer

		29.06.2010	Date:01.02.2011
Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

47	Case No.:64/22/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00717/AM11/	RLA File :03/94/040/00287/AM11/	Lic.No/Date:0310581185 29.06.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

48	Case No.:24/15/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00461/AM11/	RLA File :09/24/040/00115/AM11/	Lic.No/Date:0910042551 30.06.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

49	Case No.:61/22/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00714/AM11/	RLA File :03/94/040/00299/AM11/	Lic.No/Date:0310581965 02.07.2010	Defer Date:04.01.2011
	Decision : Committee decided to defer case for 04.01.2011 for comments of Department of C&PC.			

50	Case No.:32/26/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00850/AM11/	RLA File :03/94/040/00304/AM11/	Lic.No/Date:0310581968 02.07.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

51	Case No.:78/22/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,		Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved					
	HQ File :01/82/050/00731/AM11/	RLA File :03/94/040/00285/AM11/		Lic.No/Date:0310582149 06.07.2010						
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/9/2005-Ch.II dated 26.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-									
<table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr></table>						Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed						

Astrolide in Diethyl Phthalate/Isopropyl Myristate/Benzyl Benzoate/Dipropylene Glycol Main Total Astrolide content 62.5% minimum	1 kg	1.	Isoamylene	0.380 kg
		2.	Propylene Oxide	0.280 kg
		3.	Isopropyl Myristate	0.350 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:80/22/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved	
HQ File :01/82/050/00733/AM11/	RLA File :03/94/040/00310/AM11/	Lic.No/Date:0310582158 06.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/9/2005-Ch.II dated 26.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Astrolide in Diethyl Phthalate/Isopropyl Myristate Main Total Astrolide content 62.5% minimum	1 kg	1.	Isoamylene	0.380 kg
		2.	Propylene Oxide	0.280 kg
		3.	Diethyl Phthalate/Isopropyl Myristate	0.350 kg
RA concerned may take further necessary action as per above decision of NC.				

53	Case No.:38/26/82-ALC4/2010	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved
	HQ File :01/82/050/00856/AM11/	RLA File :34/24/040/00068/AM11/	Lic.No/Date:3410027426 06.07.2010	
	Decision :Withdrawn as the case has already been approved by NC in 34/82 meeting held on 23.11.2010.			

54	Case No.:24/26/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved
	HQ File :01/82/050/00842/AM11/	RLA File :09/24/040/00099/AM11/	Lic.No/Date:0910042651 08.07.2010	Defer Date:

Decision : Withdrawn as the case has already been approved by NC in 33/82 meeting held on 16.11.2010.

55	Case No.:28/26/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00846/AM11/	RLA File :09/24/040/00397/AM10/	Lic.No/Date:0910042652 08.07.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:82/22/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved																																	
	HQ File :01/82/050/00735/AM11/	RLA File :03/95/040/00246/AM11/	Lic.No/Date:0310583088 12.07.2010																																		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/152/2010-PI-(Norms) dated 25.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="9">Levetiracetam</td><td rowspan="9">1 Kg.</td><td>1.</td><td>Ethyl Acetate</td><td>1.49 kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>0.71 kg</td></tr> <tr> <td>3.</td><td>Methylene Chloride</td><td>3.74 kg</td></tr> <tr> <td>4.</td><td>Methyl 2 Bromo Butyrate</td><td>2.9117 kg</td></tr> <tr> <td>5.</td><td>Potassium Carbonate</td><td>1.0925 kg</td></tr> <tr> <td>6.</td><td>L(+) Tartaric Acid</td><td>0.87 kg</td></tr> <tr> <td>7.</td><td>Methanol</td><td>7.2656 kg</td></tr> <tr> <td>8.</td><td>Caustic Soda Lye</td><td>0.4892 kg</td></tr> <tr> <td>9.</td><td>Iso Propyl Alcohol</td><td>1.3119 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Levetiracetam	1 Kg.	1.	Ethyl Acetate	1.49 kg	2.	Methanol	0.71 kg	3.	Methylene Chloride	3.74 kg	4.	Methyl 2 Bromo Butyrate	2.9117 kg	5.	Potassium Carbonate	1.0925 kg	6.	L(+) Tartaric Acid	0.87 kg	7.	Methanol	7.2656 kg	8.	Caustic Soda Lye	0.4892 kg	9.	Iso Propyl Alcohol
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		8.	Caustic Soda Lye	0.4892 kg																																	
		9.	Iso Propyl Alcohol	1.3119 kg																																	

57	Case No.:1/18/82-ALC4/2010	Party Name:SUPER URECOAT INDUSTRIES	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00544/AM11/	RLA File :08/24/040/00112/AM11/	Lic.No/Date:0810090597 19.07.2010	Defer Date:01.02.2011
	Decision :Committee decided to forward a copy of application to Petrochemicals Division of Department of C&PC for their comments. Accordingly, case was deferred for 01.02.2011.			

58	Case No.:33/31/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case
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	HQ File :01/82/050/00958/AM11/	LIMITED RLA File :09/24/040/00144/AM11/	Lic.No/Date:0910042771 20.07.2010	Deferred Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

59	Case No.:32/18/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00575/AM11/	RLA File :05/24/040/00465/AM10/	Lic.No/Date:0510268627 21.07.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

60	Case No.:34/18/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00577/AM11/	RLA File :05/24/040/00147/AM11/	Lic.No/Date:0510268636 21.07.2010	Defer Date:21.12.2010
	Decision :Committee has already decided to call the firm for personal hearing on 21.12.2010 in 34/82 meeting held on 23.11.2010. Accordingly, case was deferred for 21.12.2010.			

61	Case No.:35/18/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00578/AM11/	RLA File :05/24/040/00151/AM11/	Lic.No/Date:0510268639 21.07.2010	Defer Date:21.12.2010
	Decision : Committee has already decided to call the firm for personal hearing on 21.12.2010 in 34/82 meeting held on 23.11.2010. Accordingly, case was deferred for 21.12.2010.			

62	Case No.:36/18/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00579/AM11/	RLA File :05/24/040/00152/AM11/	Lic.No/Date:0510268642 21.07.2010	Defer Date:21.12.2010
	Decision : Committee has already decided to call the firm for personal hearing on 21.12.2010 in 34/82 meeting held on 23.11.2010. Accordingly, case was deferred for 21.12.2010.			

63	Case No.:39/18/82-ALC4/2010	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00582/AM11/	RLA File :03/95/040/00277/AM11/	Lic.No/Date:0310584525 22.07.2010	Defer Date:01.02.2011
	Decision :Committee decided to defer case for 01.02.2010 for comments of Petrochemicals Division of Department of C&PC.			

64	Case No.:40/18/82-ALC4/2010	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00583/AM11/	RLA File :03/95/040/00278/AM11/	Lic.No/Date:0310584527 22.07.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2010 for comments of Petrochemicals Division of Department of C&PC.			

65	Case No.:19/26/82-ALC4/2010	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00837/AM11/	RLA File :03/95/040/00156/AM11/	Lic.No/Date:0310584802 23.07.2010	Defer Date:01.02.2011
	Decision :Committee considered case as per agenda and in light of written comments of Department of C&PC dated 04.12.2010, decided to call for the following information from the firm:- 1. Details of manufacturing process with chemical equations, molecular formula and molecular weight of reactions & end product. 2. Yield obtained, supported with authentic technical literature. 3. C.A. Certificate about production and consumption for the last 3 years. Accordingly, case was deferred for 01.02.2011.			

66	Case No.:40/26/82-ALC4/2010	Party Name:TIDE INDUSTRIES	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved									
	HQ File :01/82/050/00858/AM11/	RLA File :34/24/040/00079/AM11/	Lic.No/Date:3410027586 28.07.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/85/2010-Ch.II dated 03.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Aldehyde C-12 Lauric</td><td>1 Kg.</td><td>1.</td><td>C-12 Fatty Alcohol (Lauryl Alcohol)</td><td>1.123 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Aldehyde C-12 Lauric	1 Kg.	1.	C-12 Fatty Alcohol (Lauryl Alcohol)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Aldehyde C-12 Lauric	1 Kg.	1.	C-12 Fatty Alcohol (Lauryl Alcohol)	1.123 kg									

67	Case No.:3/28/82-ALC4/2010	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00885/AM11/	RLA File :05/23/040/00111/AM11/	Lic.No/Date:0510269207 28.07.2010	Defer Date:01.02.2011
	Decision :Committee decided to forward a copy of application to Petrochemical Division of Department of C&PC for their comments. Accordingly, case was deferred for			

01.02.2011.

68	Case No.:18/26/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00836/AM11/	RLA File :03/95/040/00269/AM11/	Lic.No/Date:0310585537 30.07.2010	Defer Date:04.01.2011
Decision : Committee decided to defer case for 04.01.2011 for comments of Department of C&PC.				

69

Case No.:8/20/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved	
HQ File :01/82/050/00634/AM11/	RLA File :05/24/040/00167/AM11/	Lic.No/Date:0510270032 09.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/140/2010-PI-(Norms) dated 25.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Esomeprazole Magnesium Trihydrate	1 Kg.	1.	(D-Det) D-Diethyl Tartrate	0.164 kg
		2.	5-Methoxy-2-Mercaptobenzimidazole (Metmercazole)	0.702 kg
		3.	Cumene Hydroperoxide	0.669 kg
		4.	Diisopropyl Ethylamine	0.098 kg
		5.	Magnesium Sulfate Dried	0.284 kg
		6.	Methanol	6.00 kg
		7.	Potassium Methoxide (32% Sol)	0.989 kg
		8.	Pyramethyl Alcohol	0.633 kg
		9.	Thionyl Chloride	0.585 kg
		10.	Titanium-Isopropoxide	0.109 kg
		11.	Toluene	8.40 kg
RA concerned may take further necessary action as per above decision of NC.				

70	Case No.:6/20/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00632/AM11/	RLA File :09/24/040/00167/AM11/	Lic.No/Date:0910043026 10.08.2010	Defer Date:01.02.2011
Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.				

71

Case No.:9/21/82-ALC4/2010	Party Name:S.M. CHEMICALS	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved																
HQ File :01/82/050/00647/AM11/	RLA File :03/95/040/00321/AM10/	Lic.No/Date:0310587339 12.08.2010																	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/64/2010-Ch.II dated 29.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="3">2 Ethyl Hexyl Diphenyl Phosphite</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Phenol</td><td>0.604 kg</td></tr><tr><td>2.</td><td>Phosphorus Trichloride</td><td>0.424 kg</td></tr><tr><td>3.</td><td>Ethyl Hexanol</td><td>0.386 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2 Ethyl Hexyl Diphenyl Phosphite	1 Kg.	1.	Phenol	0.604 kg	2.	Phosphorus Trichloride	0.424 kg	3.	Ethyl Hexanol	0.386 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
2 Ethyl Hexyl Diphenyl Phosphite	1 Kg.	1.	Phenol	0.604 kg															
		2.	Phosphorus Trichloride	0.424 kg															
		3.	Ethyl Hexanol	0.386 kg															
RA concerned may take further necessary action as per above decision of NC.																			

72	Case No.:44/22/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00697/AM11/	RLA File :08/24/040/00158/AM11/	Lic.No/Date:0810091380 18.08.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

73	Case No.:2/24/82-ALC4/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00802/AM11/	RLA File :03/94/040/00488/AM11/	Lic.No/Date:0310590420 31.08.2010	Defer Date:01.02.2011
	Decision :Committee decided to forward a copy of application to Petrochemical Division of Department of C&PC for their comments. Accordingly, case was deferred for 01.02.2011.			

74	Case No.:2/28/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00884/AM11/	RLA File :34/24/040/00112/AM11/	Lic.No/Date:3410028120 28.09.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

75	Case No.:5/28/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00887/AM11/	RLA File :09/24/040/00137/AM11/	Lic.No/Date:0910043673	Defer

		28.09.2010	Date:01.02.2011
Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

76

Case No.:6/28/82-ALC4/2010	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved	
HQ File :01/82/050/00888/AM11/	RLA File :09/24/040/00274/AM11/	Lic.No/Date:0910043692 28.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/3/2010-Ch.II dated 17.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Phenyl-3,3Bis(4 hydroxy phenyl)phthalimidine (PPPBP)	1 Kg.	1.	Phthalic Anhydride	0.550 kg
		2.	Phenol	0.850 kg
		3.	Zinc Chloride	0.350 kg
		4.	Aniline	0.420 kg
		5.	Methanol	1.35 kg
RA concerned may take further necessary action as per above decision of NC.				

77	Case No.:7/28/82-ALC4/2010	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00889/AM11/	RLA File :03/95/040/00403/AM11/	Lic.No/Date:0310594441 29.09.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

78	Case No.:8/28/82-ALC4/2010	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00890/AM11/	RLA File :03/95/040/00466/AM11/	Lic.No/Date:0310594450 29.09.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

79	Case No.:9/28/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00891/AM11/	RLA File :09/24/040/00256/AM11/	Lic.No/Date:0910043740 29.09.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

80	Case No.:10/28/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00892/AM11/	RLA File :09/24/040/00273/AM11/	Lic.No/Date:0910043757 30.09.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

81	Case No.:11/28/82-ALC4/2010	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00893/AM11/	RLA File :09/24/040/00271/AM11/	Lic.No/Date:0910043759 30.09.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

82	Case No.:12/28/82-ALC4/2010	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00894/AM11/	RLA File :09/24/040/00278/AM11/	Lic.No/Date:0910043760 30.09.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

83

Case No.:13/28/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved	
HQ File :01/82/050/00895/AM11/	RLA File :05/24/040/00224/AM11/	Lic.No/Date:0510274077 01.10.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/131/2010-PI-(Norms) dated 25.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
8-Chloro-6,11-Dihydro-11-(1-Methyl-4-Piperidinylidene)-5H-Benzo(5,6)Cyclohepta(1,2-B)Pyridine (LH09)	1 Kg.	1.	3-Chlorobenzyl Cyanide	1.82 kg
		2.	Sodium Methoxide	1.218 kg
		3.	Toluene	10.173 kg
		4.	N,N-Dimethyl Carbamoyl Chloride	2.233 kg
		5.	Methanol	0.822 kg
		6.	Tetrahydrofuran	3.205 kg
RA concerned may take further necessary action as per above decision of NC.				

84	Case No.:14/28/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00896/AM11/	RLA File :09/24/040/00272/AM11/	Lic.No/Date:0910043780 01.10.2010	Defer Date:01.02.2011
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/10/2010-PI (Norms) dated 10.06.2010, decided to call for the following information/documents from the firm. 1. Molecular weight of each reactant and output product of each step. 2. Molar requirement of input alongwith technical justification. 3. % yield on molar basis for each step of manufacturing process. Accordingly, case was deferred for 01.02.2011.				

85	Case No.:15/28/82-ALC4/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved																
	HQ File :01/82/050/00897/AM11/	RLA File :17/24/040/00011/AM09/	Lic.No/Date:1710003517 01.10.2010																	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/115/2007/Ch.II dated 06.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Product AP-05 Containing 50% of Phosphated Ester of 2 Ethyl Hexanol (50%) 10%of Propylene Glycol 40% in water</td><td rowspan="3">1 Kg.</td><td>1.</td><td>2 Ethyl Hexanol</td><td>0.365 kg</td></tr> <tr> <td>2.</td><td>Phosphorous Pentoxide</td><td>0.135 kg</td></tr> <tr> <td>3.</td><td>Propylene Glycol</td><td>0.100 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Product AP-05 Containing 50% of Phosphated Ester of 2 Ethyl Hexanol (50%) 10%of Propylene Glycol 40% in water	1 Kg.	1.	2 Ethyl Hexanol	0.365 kg	2.	Phosphorous Pentoxide	0.135 kg	3.	Propylene Glycol	0.100 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																
Product AP-05 Containing 50% of Phosphated Ester of 2 Ethyl Hexanol (50%) 10%of Propylene Glycol 40% in water	1 Kg.	1.	2 Ethyl Hexanol	0.365 kg																
		2.	Phosphorous Pentoxide	0.135 kg																
		3.	Propylene Glycol	0.100 kg																

86	Case No.:17/28/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00899/AM11/	RLA File :07/24/040/00257/AM11/	Lic.No/Date:0710074553 01.10.2010	Defer Date:01.02.2011
Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.				

87	Case No.:20/28/82-ALC4/2010	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00902/AM11/	RLA File :03/94/040/00567/AM11/	Lic.No/Date:0310594816 01.10.2010	Defer

Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.				Date:01.02.2011
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88	Case No.:25/28/82-ALC4/2010	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00907/AM11/	RLA File :03/94/040/00593/AM11/	Lic.No/Date:0310594844 01.10.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

89	Case No.:26/28/82-ALC4/2010	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved									
	HQ File :01/82/050/00908/AM11/	RLA File :03/95/040/00526/AM11/	Lic.No/Date:0310594864 01.10.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2010/Ch.II dated 29.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Zinc Diammonium EDTA- Liquid Zinc content 9%(±1)</td><td>1 kg</td><td>1.</td><td>Ethylene Diamine Tetra Acetic Acid (EDTA)</td><td>0.422 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Zinc Diammonium EDTA- Liquid Zinc content 9%(±1)	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Zinc Diammonium EDTA- Liquid Zinc content 9%(±1)	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.422 kg									
RA concerned may take further necessary action as per above decision of NC.													

90	Case No.:27/28/82-ALC4/2010	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved									
	HQ File :01/82/050/00909/AM11/	RLA File :03/95/040/00528/AM11/	Lic.No/Date:0310594867 01.10.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2010/Ch.II dated 29.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Disodium EDTA Zinc [Zn content 15% (±0.5%)]</td><td>1 kg</td><td>1.</td><td>Ethylene Diamine Tetra Acetic Acid (EDTA)</td><td>0.690 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Disodium EDTA Zinc [Zn content 15% (±0.5%)]	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Disodium EDTA Zinc [Zn content 15% (±0.5%)]	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.690 kg									
RA concerned may take further necessary action as per above decision of NC.													

91	Case No.:28/28/82-ALC4/2010	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved
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HQ File :01/82/050/00910/AM11/	RLA File :03/95/040/00527/AM11/	Lic.No/Date:0310594869 01.10.2010	
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Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2010/Ch.II dated 29.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Copper Diammonium EDTA-Liquid Copper content 9% (± 1)	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.436 kg

RA concerned may take further necessary action as per above decision of NC.

92	Case No.:18/28/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00900/AM11/	RLA File :07/24/040/00263/AM11/	Lic.No/Date:0710074559 04.10.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

93	Case No.:21/28/82-ALC4/2010	Party Name:PRAVEEN LABORATORIES PVT LTD,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00903/AM11/	RLA File :52/24/040/00021/AM11/	Lic.No/Date:5210032090 04.10.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

94	Case No.:24/28/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00906/AM11/	RLA File :07/24/040/00264/AM11/	Lic.No/Date:0710074577 04.10.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

95	Case No.:16/31/82-ALC4/2010	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved
	HQ File :01/82/050/00941/AM11/	RLA File :09/24/040/00444/AM10/	Lic.No/Date:0910043815 06.10.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/161/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as			

per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7-Amino 3-Vinyl Cephalosporonic Acid	1 Kg.	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester	2.672 kg
		2.	Acetone	10.11 kg
		3.	Methylene Chloride	7.59 kg
		4.	Methanol	7.78 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:4/31/82-ALC4/2010	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved										
HQ File :01/82/050/00929/AM11/	RLA File :52/24/040/00020/AM11/	Lic.No/Date:5210032206 13.10.2010											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/45/2010-Ch.II dated 27.09.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Sulpho Gamma Acid (7-Amino-1-Naphthol-3,6-Disulfonic Acid)</td><td>1 Kg.</td><td>1.</td><td>K Acid</td><td>2.500 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Sulpho Gamma Acid (7-Amino-1-Naphthol-3,6-Disulfonic Acid)	1 Kg.	1.	K Acid	2.500 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Sulpho Gamma Acid (7-Amino-1-Naphthol-3,6-Disulfonic Acid)	1 Kg.	1.	K Acid	2.500 kg									
RA concerned may take further necessary action as per above decision of NC.													

97	Case No.:8/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:04.01.2011
	Decision : Committee decided to defer case for 04.01.2011 for comments of Department of Pharmaceuticals.			

98	Case No.:13/31/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00938/AM11/	RLA File :09/24/040/00303/AM11/	Lic.No/Date:0910043939 15.10.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

99	Case No.:48/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:36/82-ALC4/2010	Status:Case
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		07.12.2010	Deferred
HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date:04.01.2011
Decision : Committee decided to defer case for 04.01.2011 for comments of Department of Pharmaceuticals.			

100	Case No.:57/31/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/00982/AM11/	RLA File :09/24/040/00296/AM11/	Lic.No/Date:0910044017 22.10.2010	Defer Date:01.02.2011
Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.				

101

Case No.:1/36/82-ALC4/2010	Party Name:TECKBOND LABORATORIES PRIVATE LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved	
HQ File :01/82/050/01039/AM11/	RLA File :09/24/040/00337/AM11/	Lic.No/Date:0910044393 23.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/53/2010-PI-(Norms) dated 29.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-((2-Cyano Biphenyl-4-YL)-Methyl)-(L)-Valine Methyl Ester Hydrochloride	1 Kg.	1.	2-Cyno-4-Methyl Biphenyl	0.84 kg
		2.	L-Valine	0.51 kg
		3.	Catalyst (2,2-Azo Bis Isobutyronitrile	0.0336 kg
		4.	Ethyl Acetate	1.653 kg
		5.	N-Bromosuccinamide	0.28 kg
		6.	IPA	1.00 kg
		7.	Methanol	1.16 kg
RA concerned may take further necessary action as per above decision of NC.				

102	Case No.:2/36/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved					
	HQ File :01/82/050/01040/AM11/	RLA File :05/24/040/00284/AM11/	Lic.No/Date:0510277691 23.11.2010						
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/75/2010-PI-(Norms) dated 1.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-									
<table border="1"> <tr> <td></td><td></td><td></td><td></td><td></td></tr> </table>									

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cilazapril	1 kg	1.	(-) R-hydroxy-4-phenylbutyric Acid Ethyl Este	1.20 kg
		2.	1,2-Dimethoxy Ethane (Monoglyme)	9.90 kg
		3.	5- Bromo Valeric Acid	13.60 kg
		4.	Acetone	32.29 kg
		5.	Activated Carbon	0.100 kg
		6.	BF3 Etherate	7.51 kg
		7.	Dicyclohexyl Carbodimide (DCC)	15.49 kg
		8.	Diisopropyl Ether	6.77 kg
		9.	DMAP(4-Dimtyyl Aminopyridine)	0.91 kg
		10.	Liquid Bromine	24.20 kg
		11.	Methanol	12.87 kg
		12.	Palladium	0.005 kg
		13.	P- Nitrobenzene Sulfonyl Chloride	1.29 kg
		14.	Pyridine	6.54 kg
		15.	Tetrahydrofuran	13.94 kg
		16.	Triethylamine	5.22 kg
RA concerned may take further necessary action as per above decision of NC				

103	Case No.:3/36/82-ALC4/2010	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved												
	HQ File :01/82/050/01041/AM11/	RLA File :03/95/040/00612/AM11/	Lic.No/Date:0310602552 23.11.2010													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/5/2009-Ch.II dated 06.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-															
	<table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td rowspan="2">Sorbitan Mono Oleate</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Sorbitol 70% Solution</td><td>0.470 kg</td></tr> <tr> <td>2.</td><td>Oleic Acid</td><td>0.770 kg</td></tr> </table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Sorbitan Mono Oleate	1 Kg.	1.	Sorbitol 70% Solution	0.470 kg	2.	Oleic Acid	0.770 kg	RA concerned may take further necessary action as per above decision of NC.	
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Sorbitan Mono Oleate	1 Kg.	1.	Sorbitol 70% Solution	0.470 kg												
		2.	Oleic Acid	0.770 kg												

104	Case No.:4/36/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved
	HQ File :01/82/050/01042/AM11/	RLA File :05/23/040/00218/AM11/	Lic.No/Date:0510277734 24.11.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010//2/2010/Ch.II			

dated 01.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3,5 Trichloropyridine	1 Kg.	1.	Denatured Ethyl Alcohol	2.39 kg
		2.	Methanol	1.44 kg
		3.	Alumino Silicate Catalyst	0.0197 kg
		4.	Dimethyl Formamide	0.350 kg
		5.	Toluene	0.126 kg
		6.	Thionyl Chloride	0.960 kg
		7.	Sodium Nitrite	0.566 kg
		8.	Styrene	0.001 kg
		9.	Caustic Soda Lye (46%)	2.00 kg

RA concerned may take further necessary action as per above decision of NC.

105	Case No.:5/36/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/01043/AM11/	RLA File :05/23/040/00219/AM11/	Lic.No/Date:0510277735 24.11.2010	Defer Date:04.01.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

106	Case No.:6/36/82-ALC4/2010	Party Name:GALPHA LABORATORIES LIMITED,	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/01044/AM11/	RLA File :03/94/040/00747/AM11/	Lic.No/Date:0310602797 24.11.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

107	Case No.:7/36/82-ALC4/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/01045/AM11/	RLA File :02/24/040/00152/AM11/	Lic.No/Date:0210151006 24.11.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

108	Case No.:8/36/82-ALC4/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/01046/AM11/	RLA File :02/24/040/00149/AM11/	Lic.No/Date:0210151007	Defer

		24.11.2010	Date:01.02.2011
Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

109	Case No.:9/36/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Deferred
	HQ File :01/82/050/01047/AM11/	RLA File :09/24/040/00311/AM11/	Lic.No/Date:0910044459 25.11.2010	Defer Date:01.02.2011
	Decision : Committee decided to defer case for 01.02.2011 for comments of Department of Pharmaceuticals.			

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Case No.:10/36/82-ALC4/2010	Party Name:FDC LTD	Meet No/Date:36/82-ALC4/2010 07.12.2010	Status:Case Approved	
HQ File :01/82/050/01048/AM11/	RLA File :03/94/040/00195/AM11/	Lic.No/Date:0310603035 25.11.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 7/11 meeting held on 18.05.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
Chloramphenicol Eye Drops 0.5% w/v 10 ml Vial made out of LDPE	1 No.	1.	Chloramphenicol	0.05 gram
		2.	LDPE Granules	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				